

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 28057 OF 2013

Between:

Aleti Mohan Reddy, S/o. Aleti Bhooma Reddy, Age 59 years, Occ: Agriculture,
Rio. Neradigonda village and Mandal, Adilabad District.

...PETITIONER

AND

1. The District Collector, Adilabad, Adilabad District.
2. The Revenue Divisional Officer / LAO, Adilabad, Adilabad District.
3. The Tahasildar, Neredigonda mandal, Adilabad District, -
4. The Project Director, National Highways Authority of India (NHAI),
Shastrinagar, Nirmal, Adilabad District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly a Writ of Mandamus declaring the orders passed by the 1st respondent vide proceedings No.B/2229/2012-AP-07, dated 12.9.2012 which are passed without considering the existing market and registration value for the acquisition of various extent of lands of the petitioner situated at Neredigonda village and mandal, Adilabad District for the purpose of laying 4 / 6 Lane of NH-7 road even though the registration and the market value is higher side as per the report of the Sub-Registrar, Boath, Adilabad District as illegal, arbitrary, abuse of process of law, against the provisions of National Highways Act, 1956 and is a clear case of violation of principles of natural justice and consequently direct the respondents

to determine the compensation as per the existing market value by considering the report submitted by the Sub-Registrar, Boath and to pay the enhanced compensation with interest from the date of acquisition of the properties of the petitioner by setting aside the orders passed by the 1 respondent dated 12.9.2012 in the interest of justice.

I.A. NO: 1 OF 2013(WPMP. NO: 34839 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to determine the compensation by considering the report of the Sub-Registrar, Boath for the acquisition of various extents of lands of the petitioner situated at Neredigonda village and mandal, Adilabad District for the purpose of construction of 4/6 lane of national Highway no.7, in the interest of justice pending disposal of the above writ petition.

Counsel for the Petitioner: SRI S. SURENDER REDDY

Counsel for the Respondent Nos.1 to 3: GP FOR LAND ACQUISITION

Counsel for the Respondent No.4: SRI S. S. VARMA (SC FOR NHAI)

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.28057 of 2013

ORDER: *(per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S. Surender Reddy, learned counsel for the petitioner.

2. In this writ petition, the petitioner has sought for the following prayer:

"For all the reasons stated in the accompanying affidavit it is therefore prayed that this Hon'ble Court may be pleased to issue a writ, order or direction, more particularly a writ of mandamus declaring the orders passed by the 1st respondent vide proceedings No.B/2229/2012-AP-07, dated 12.09.2012 which are passed without considering the existing market and registration value for the acquisition of various extent of lands of the petitioner situated at Neredigonda Village and Mandal, Adilabad District for the purpose of laying 4/6 lane of NH-7 road even though the registration and the market value is higher side as per the report of the Sub-Registrar, Boath,

HIGH COURT

DATED:02/09/2024

ORDER

WP.No.28057 of 2013



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

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7/10/24